

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-I**

CP (IB) 3861/MB/2019

Item 01 of Cause List dated 02.05.2022

U/S 7 of the Insolvency and Bankruptcy Code, 2016
read with Rule 4 of the Insolvency and Bankruptcy
(Application to Adjudicating Authority) Rules, 2016.

In the matter of

Shweta Shah

301/2, Salsa Society Ratilal R., Thakkar Marg,
Walkeshwar, Mumbai- 400006

...Financial Creditor/Petitioner

Versus

Varsha Corporation Limited

Varsha, 13 Adarsh Society, Ramchandra Lane
Extention, Malad (West), Mumbai- 400064
(CIN: U24134MH2000PLC130217)

.....Corporate Debtor

Order Delivered on 10.06.2022

Coram:

Hon'ble Member (Judicial) : Justice P.N. Deshmukh (Retd.)
Hon'ble Member (Technical) : Mr. Kapal Kumar Vohra

Appearances:

For the Financial Creditor : Adv. Kunal Kanungo a/w Adv.
Tanushree Sogani and Adv. Atishay
Jain
For the Corporate Debtor : None present

ORDER

Per: Coram

1. This Petition is filed u/s 7 for initiation of Corporate Insolvency Resolution Process (hereinafter referred to as "CIRP") against Varsha Corporation Limited (hereinafter referred to as "CD").
2. It has been observed that CIRP has already been initiated against CD in CP(IB) 3863/MB/2019 vide our order dated 10.06.2022. In view of the same, this CP(IB) 3861/MB/2019 has become infructuous. FC is at liberty to file her claim with the Interim Resolution Professional (IRP) appointed in CP(IB) 3863/MB/2019.
3. CP(IB) 3861 stands disposed off in the terms of the above order.

Sd/-

KAPAL KUMAR VOHRA
Member (Technical)

10.06.2022
DSB

Sd/-

JUSTICE P.N.DESHMUKH
Member (Judicial)